

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
CP/050/00075/2015
(Arising out of OA 468/2006)

Dated: 22.05.2015

CORAM
HON'BLE MS. URMITA DATTA (SEN).MEMBER (J)
HON'BLE MR. A.K. UPADHYAY, MEMBER (A)

Kameshwar Prasad, S/o Late Nanhak Rak, Village- Katari Hill, PS- Chandauti, district- Gaya & ors.

.....Petitione.

By advocate: Sri R.S. Pandey.

Verses

1. The Union of India through Sri A.K. Mittal, the General Manager, E.C. Railway, Hajipur & ors.

..... Respondents.

By advocate: None.

ORDER (ORAL)

Urmita Datta (Sen)/Member (J):- The instant contempt petition has been filed for non-compliance of court's order dated 30.04.2014 passed in OA 468/2006. After going through the order, we find that this Tribunal made some general observations with regard to counting of past service but it can be interpreted in two different ways, and left it to the authorities concerned to consider this aspect. However, the Tribunal concluded that the instructions ascertained in RBE No. 105/2004 was not in challenge and since the respondents' action was in accordance with these instructions, the Tribunal declined to interfere in the matter.

In view of the above, since no direction was given to the respondents, we do not find any violation of the Tribunal's order. Accordingly, the contempt petition dismissed.

(A.K. Upadhyay)/M(A)

Bp


[Urmita Datta (Sen)]/M(J)